

Mr. Finance Minister, please.

...(Interruptions)

MR. SPEAKER : No.

Papers to be laid on the Table first.

13.05 hrs.

PAPERS LAID ON THE TABLE

Annual Report and Review by the Government of the working of the National Backward Classes Finance and Development Corporation, New Delhi for 1994-95 alongwith comments of the Comptroller and Auditor General thereon.

THE MINISTER OF STATE OF THE DEPARTMENT OF LEGAL AFFAIRS, LEGISLATIVE DEPARTMENT AND DEPARTMENT OF JUSTICE (SHRI RAMAKANT D. KHALAP) : On behalf of Shri Balwant Singh Ramoowalia, I beg to lay on the Table—

(1) A copy of the Uttar Pradesh State Commission for Backward Classes Act, 1996 (President Act No. 1 of 1996) (Hindi and English versions) published in Gazette of India dated the 5th January, 1996 under sub-section (3) of section 3 of the Uttar Pradesh State Legislature (Delegation of Powers) Act, 1995.

(Placed in Library, See No. LT-507/96)

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—

(i) Review by the Government of the working of the National Backward Classes Finance and Development Corporation, New Delhi, for the year 1994-95.

(ii) Annual Report of the National Backward Classes Finance and Development Corporation, New Delhi, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(Placed in Library, See No. LT-508/96)

Annual Report and Review by the Government of the working of the Vayudoot Ltd., New Delhi for 1991-92 alongwith statement showing reasons for delay in laying these papers etc.

THE MINISTER OF CIVIL AVIATION AND MINISTER OF INFORMATION AND BROADCASTING (SHRI C.M. IBRAHIM) : I beg to lay on the Table—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—

(i) Statement regarding Review by the Government of the working of the Vayudoot Limited, New Delhi, for the year 1991-92.

(ii) Annual Report of the Vayudoot Limited, New Delhi, for the year 1991-92, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT-509/96)

Copy of the Gian Prakash Committee report of Enquiry into Sugar Shortage during 1993-94.

THE MINISTER OF FOOD AND MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI DEVENDRA PRASAD YADAV) : I beg to lay on the Table a copy of the Gian Prakash Committee Report of Preliminary Administrative Enquiry into Sugar Shortage during 1993-94 (Hindi and English versions).

(Placed in Library, See No. LT-510/96)

Notification under Section 44 of the Emigration Act, 1983 etc.

THE MINISTER OF LABOUR (SHRI M. ARUNACHALAM) : I beg to lay on the Table—

(1) A copy of the Emigration (Third Amendment) Rules, 1996 (Hindi and English versions) published in Notification No. S.O. 526 (E) in Gazette of India dated the 22nd July, 1996 under section 44 of the Emigration Act, 1983.

(Placed in Library, See No. LT-511/96)

(2) A copy of the Consolidated Annual Accounts* (Hindi and English versions) of the Employees Provident Fund Organisation, New Delhi, for the year 1994-95, together with Audit Report thereon, under sub-section (9) of section 5A of the Employees' Provident Fund and Miscellaneous Provisions Act, 1952.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(Placed in Library, See No. LT-512/96)

* Annual Report of the Employees Provident Fund Organisation, New Delhi, was laid on the Table of the House on the 6th March, 1996.